

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEWDELHI**

Original Application No. 600 of 2025

In the matter of:

SHRI SANATAN DHARAM KUMAR SABHA THROUGH  
ITS PRESIDENT SH. BAL KRISHNA SINGLA

.....Applicant

V/S

STATE OF PUNJAB AND ORS.

.....Respondent(s)

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**Date:** 24-3-2026

**Place:** Chandigarh

(Shailender Kaur)  
Special Secretary to Government of Punjab,  
Department of Science, Technology  
and Environment  
(On behalf of the respondent no.1)

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Short Reply by way of affidavit of Shailender Kaur, Special Secretary to Government of Punjab, Department of Science, Technology and Environment in compliance to order dated 04.12.2025 and 06.02.2026 on behalf of respondent no.1.

I, the above-named deponent, do hereby solemnly affirm and state as under:

**Respectfully showeth**

- 1) That the deponent namely Shailender Kaur is presently working as Special Secretary to Government of Punjab, Department of Science, Technology and Environment and as such is well conversant with the facts of the case. The deponent is competent and authorized to swear and file the present short reply by way of affidavit on behalf of respondents no. 1 i.e. the State of Punjab through Principal Secretary, Environment.



certified that the Doc<sup>o</sup> WSPA  
G.P.A. has been read over & explained  
in Simple Language to the deponent  
excutant.....who seemed  
to be perfectly fit to understand the  
same at the time making thereof

- 2) That briefly stated Shri Sanatan Dharam Kumar Sabha through its President Sh. Bal Krishna Singla, has forwarded a letter to the National Green Tribunal by post wherein it was alleged that the Municipal Corporation is unloading the total garbage of the city adjoining the cremation ground at Ghalori Gate, Patiala filled with foul smell and the people who come along for cremation find difficult to stand. In exercise of its Suo Moto jurisdiction, the Hon'ble National Green Tribunal has treated and registered the said letter as Original Application No. 600 of 2025 titled as Shri Sanatan Dharam Kumar Sabha v/s State of Punjab and Others.
- 3) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 04.12.2025 thereby impleading the State of Punjab through Principal Secretary, Environment, Forest and Climate Change, Government of Punjab; District Magistrate, Patiala; Punjab Pollution Control Board (PPCB) through Member Secretary; Municipal Corporation, Patiala through its Commissioner as respondents No. 1 to 4 requiring them to file their replies/responses within one month.

This Hon'ble Tribunal was further pleased to constitute a Joint Committee vide the said order dated 04.12.2025 comprising of representatives of Central Pollution Control Board (CPCB), PPCB and District Magistrate, Patiala with direction to meet and undertake visits to the site, look into the grievances of the applicant, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The PPCB was appointed nodal agency for coordination and compliance.

- 4) That it is pertinent to mention here that the Punjab Pollution Control Board being the prescribed authority is implementing the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, Solid Waste Management Rules 2016 notified under the Environment (Protection) Act, 1986. The Punjab Pollution Control Board is working under the administrative control of the



verified that the Document is P.A.  
 P.A. has been read over & explained  
 in Simple Language to the deponent  
 who seemed  
 to be perfectly fit to understand the  
 contents of the same at the time of signing thereof.

Government of Punjab, Department of Science, Technology and Environment.

- 5) That the Punjab Pollution Control Board having been appointed has nodal agency for coordination and compliance by this Hon'ble Tribunal vide order dated 04.12.2025 has filed the Joint Committee report before this Hon'ble Tribunal on 30.01.2026. The Punjab Pollution Control Board has also filed reply in the above-mentioned case before this Hon'ble Tribunal being impleaded as respondent no.3.
- 6) That considering the violations being committed by Municipal Corporation, Patiala and the report of the Joint Committee, the Punjab Pollution Control Board has issued a notice u/s 5 of the Environment (Protection) Act, 1986 to the Commissioner, Municipal Corporation, Patiala for violation of the provisions of the Solid Waste Management Rules 2016 with an opportunity of the hearing before the Chairperson of the Board on 30.03.2026.
- 7) That further it is submitted that the Hon'ble Tribunal was pleased to pass an order dated 06.02.2026 in the above-mentioned case thereby issuing direction that respondents no. 1 and 2 shall specifically mention in their responses, the action taken / contemplated in compliance of Rule 11 and 12 of the Solid Waste Management Rules 2016.
- 8) That the answering respondent no.1 has examined the provisions of the Rule 11 and 12 of the Solid Waste Management Rules 2016 and respectfully submits that Rule 11 of the Solid Waste Management Rules 2016 provides for the duties of Secretary In-charge Urban Development of the State and Union Territories under which State policy and Solid Waste Management strategy for the State has to be prepared with certain other aspects relating to the management of Solid Waste. Rules 12 of the Solid Waste Management Rules 2016 provides for the duties of District Magistrate or District Collector or Deputy Commissioner.



verified that the Document has been read over & explained in the Language to the deponent who seemed to fully understand the contents of the same at the time of signing thereof

- 9) That in view of the above facts, D.O. no. SSTE/PPCB/2026/25 dated 24.03.2026 has been written to the Government of Punjab, Department of Urban Development and D.O. no. SSTE/PPCB/2026/27 dated 24.03.2026 to the Department of Local Government for filing of the requisite response before this Hon'ble Tribunal in terms of the provisions Rule 11 of the Solid Waste Management Rules 2016 in compliance to order dated 06.02.2026 passed by this Hon'ble Tribunal in the above-mentioned case.
- 10) That the deponent may kindly be allowed to place on record, the present short reply on behalf of Punjab Pollution Control Board i.e. respondent no.1 in compliance to order dated 04.12.2025 and 06.02.2026 for kind consideration of this Hon'ble Tribunal.

Verified that the Deponent S.P.A. has been read over & explained in Simple Language to the deponent/Executant.....Who seemed to be perfectly fit to understand the same at the time making there of

Date: 24-03-2026

Place: Patiala

Deponent



(Shailender Kaur)

Special Secretary to Government of Punjab,  
Department of Science, Technology  
and Environment  
(On behalf of the respondent no.1)

**Verification**

Verified that the contents of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. No part of the above short reply is false and nothing material has been kept concealed therein.

Date: 24-03-2026

Place: Patiala

Deponent



(Shailender Kaur)

Special Secretary to Government of Punjab,  
Department of Science, Technology  
and Environment  
(On behalf of the respondent no.1)

